

Caveat. No. 16 of 2014

14-2-2014

HON'BLE THE CHIEF JUSTICE

Since the Caveator has been served with a copy of the writ petition, this caveat No. 16 of 2014 stands disposed of.

CHIEF JUSTICE

S.Rynjah

MC(CRP). No. 5 of 2014

14-2-2014

HON'BLE THE CHIEF JUSTICE

Shri. S.Thapa, Advocate, present for the petitioner.

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri. N.Mozika, Advocate, present for the respondent.

Adjourned at the request of learned counsel for the parties. List on 18-02-2014.

CHIEF JUSTICE

S.Rynjah

W.P.(CRL). No. 1 of 2014

14-2-2014

HON'BLE THE CHIEF JUSTICE

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, petitioner is directed to implead Shri Nghtstarland Mawlong as respondent.

CHIEF JUSTICE

S.Rynjah

WPC. No. 13 of 2014

14-2-2014

HON'BLE THE CHIEF JUSTICE

Shri S.Sen, Advocate, present for the petitioner.

Shri R Deb Nath, Advocate, present for the respondents.

Heard.

By means of this writ petition moved under Article 226 of the Constitution of India, the petitioner has sought mandamus directing the respondent-authorities of North-Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (for short NEIGRIHMS), Shillong to issue the death certificate of (L) Prabin Banik, to the petitioner (widow of the deceased).

It is stated that (L) Prabin Banik, husband of the petitioner died on 28-1-2011 in NEIGRIHMS, Shillong. It is further stated that the petitioner needs the death certificate for release of the post retiral dues of her husband.

Learned counsel for the respondents submitted that there are two other relatives who are claiming the death certificates of (L) Prabin Banik. However, it is admitted that the other two relatives are mother and sister of the deceased.

In view of Section 17 of Registration of Births and Deaths Act, 1969, any person can seek particulars regarding the death or birth from the authority having such record.

In the circumstances, the respondents are directed to issue the death certificate immediately as prayed for by the petitioner in accordance with the rules.

The writ petition stands disposed of.

**(Prafulla C. Pant)
CHIEF JUSTICE**

S.Rynjah

WPC. No. 33 of 2014

14-2-2014

HON'BLE THE CHIEF JUSTICE

Shri K CH Gautam, Advocate, present for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the petition with liberty to file afresh as annexure – V could not be annexed with the petition.

Accordingly, the writ petition is dismissed as withdrawn with liberty to file afresh as prayed above.

CHIEF JUSTICE

S.Rynjah

WPC. No. 34 of 2014

14-2-2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri R Thangkhiew, Advocate, present for respondents No. 1 and 2.

Shri. P.Nongbri, Advocate, present for the respondent No. 3.

Learned counsel for the respondents pray for and are allowed 2(two) weeks' time to file the counter affidavits.

List after 2(two) weeks. Meanwhile, it is directed that if the charge has already been taken over by the respondent No.3 as Acting Chief of Hima Mawiang, the same shall be subject to the decision of this writ petition.

CHIEF JUSTICE

S.Rynjah

WPC. No. 294 of 2012

14-2-2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri JM Thangkhiew, Advocate,
present for the petitioner.

List after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

MC[W.P.(C)] No.22/2014
In WP(C) No. 148/2011

HON'BLE THE CHIEF JUSTICE

14.02.2014

Shri. R.G. Momin, Advocate, present for the petitioner.

Shri.S.Sen Gupta Advocate present for the respondent.

Adjourned at the request of the counsel for the petitioner.

List on 20.02.2014.

CHIEF JUSTICE

Sylvana

MC[W.P.(C)] No. 12/2014

HON'BLE THE CHIEF JUSTICE

14.02.2014

Shri. N.D.Chullai, Senior Govt. Advocate, assisted by
Shri. S.Sen Gupta, Govt. Advocate, present for the petitioner.

Shri. H.S.Thangkhiew, Senior Advocate, assisted by
Shri. N. Mozika, Advocate present for the respondent.

Show cause have been filed on behalf of the
respondent.

List this matter on 19.02.2014.

CHIEF JUSTICE

Sylvana

MC[W.P.(C)] No. 23/2014

HON'BLE THE CHIEF JUSTICE

14.02.2014

List this matter on 19.02.2014.

CHIEF JUSTICE

Sylvana

MC[W.P.(CRL)] No. 314/2013
In WP (CRL) No. 8/2013

HON'BLE THE CHIEF JUSTICE

14.02.2014

List alongwith WP(CRL) No. 8/2013.

CHIEF JUSTICE

Sylvana

WP(CRL) No. 8/2013

HON'BLE THE CHIEF JUSTICE

14.02.2014

Ms. S.G. Momin, Advocate, present for the petitioner.
Shri. K.P.Bhattacharjee, Advocate, present for
respondents.

Heard.

Admit the writ petition.

Affidavits have already been exchanged.

List this writ petition for final hearing after 3 (three)
weeks.

CHIEF JUSTICE

Sylvana